

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 12/2016  
O.A No. 734/2015**

New Delhi this the 30<sup>th</sup> day of March, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

M. L. Paladia,  
R/o. I-73, 1<sup>st</sup> Floor,  
Sansar Singh's Building  
Sukra Bazar Road,  
Vijay Vihar,  
Rithala, Delhi-110085.

Also at

C/o. Bharat Paladia  
A/11, Geeta Nagar, Jaliya Road  
Behind Power House  
Govindpura, Beawar – Rajasthan

...Petitioner

(By Advocate: Mr. Anil Srivastava)

## VERSUS

1. S. Vijay Kumar  
Joint Commissioner (Admn.)  
Kendriya Vidyalaya Sangathan  
17, SJS Marg, Qutab Institutional Area,  
New Delhi 110 016.
2. Aruna Prem Bhalla  
Deputy Commissioner  
Kendriya Vidyalaya Sangathan  
Ahmedabad Region, Gyan Deep, Sector 30,  
Gandhi Nagar  
PIN 382 030. ....Respondents

(By Advocate : Ms. Shalini A. P. for Mr. S. Rajappa)

## ORDER (ORAL)

**Justice M. S. Sullar, Member (J)**

At the very outset, learned counsel has placed on record the memorandum dated 08.03.2016 by virtue of which the respondents have complied with the directions contained in the order dated 02.03.2015 in

O.A No.734/2015 of this Tribunal. Learned counsel for the applicant has acknowledged the compliance of the order. In this view of the matter, nothing remains to be adjudicated upon in this Contempt Petition (C.P.). Therefore, the C.P. is hereby disposed of accordingly and the rule of contempt is discharged.

(Shekhar Agarwal)  
Member (A)

(Justice M. S. Sullar)  
Member (J)

/Maya/